

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF BHOOMIKA MEDIA INITIATIVE PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Bhoomika Media Initiative Private Limited
2.	Date of incorporation of corporate debtor	01.05.2012
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Jaipur
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U22130RJ2012PTC038755
5.	Address of the registered office and principal office (if any) of corporate debtor	13, Motilal Atal Road, Chokdi Haweli, Behind Ganpati Plaza, M I Road, Jaipur, Rajasthan, India, 302001
6.	Insolvency commencement date in respect of corporate debtor	28.05.2025 (order obtained on NCLT website on 29.05.2025)
7.	Estimated date of closure of insolvency resolution process	24.11.2025 (180 th day from the insolvency commencement date i.e. 28.05.2025)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Aparna Bhardwaj IBBI/IPA-001/IP-P-02311/2021-2022/13568 AFA Valid upto-30.06.2026
9.	Address and e-mail of the interim resolution professional, as registered with the Board	19, Milap Nagar, Tonk Road, Jaipur 302018 Ca.aparnabhardwaj1@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	803-804, V-Jai City Point, Ahinsa Circle, C-Scheme, Jaipur 302001 cirp.bmipl@gmail.com
11.	Last date for submission of claims	11.06.2025 (14 th day from the Insolvency commencement date)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) https://ibbi.gov.in/en/home/downloads (b) 803-804, V-Jai City Point, Ahinsa Circle, C-Scheme, Jaipur 302001

Notice is hereby given that the National Company Law Tribunal, Division Bench, Jaipur-I has ordered the commencement of a corporate insolvency resolution process of the Bhoomika Media Initiative Private Limited on 28.05.2025


APARNA BHARDWAJ

INSOLVENCY PROFESSIONAL
IBBI/IPA-001/IP-P-02311/2021-2022/13568

The creditors of **Bhoomika Media Initiative Private Limited**, are hereby called upon to submit their claims with proof on or before **11.06.2025** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

APARNA BHARDWAJ

INSOLVENCY PROFESSIONAL
IBBI/IPA-001/IA-P-02311/2021-2022/13568

Date: 30.05.2025
Place: Jaipur

Interim Resolution Professional for Bhoomika Media Initiative Pvt. Ltd.
Reg. No. IBBI/IPA-001/IP-P-02311/2021-2022/13568
Authorization of Assignment (AFA)- AA1/13568/02/300626/108158

YES BANK Auction Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002. Includes details for two properties and a QR code for more information.

MODERN THREADS (INDIA) LIMITED Reg. Office: Modern Woollens, Pragati Path, Bhiwara-311001 (Raj), India. Extract of Audited Standalone Financial Results of the Company for the Quarter and Year ended 31st March, 2025.

CHANGE OF NAME / RENU SHARMA, Spouse of No. 14931338Y, Rank- Hav, Name- Neeraj Kumar, resident of Vill. Rehan, PO- Peerl, Teh.- Kotranke, Dist.- Rajouri (J&K)- 185132, want to change my name from SAKSHAM KUMAR to SHAKSHAM KUMAR. As per Aadhar card. Vide Affidavit No. BZ 117992 Dated 29.05.25.

BHALA FINANCE PRIVATE LIMITED Registered Office: 6th Floor OK Plus Tower, Near Kalyan Jewellers, Ameer Road, Jaipur-302006. CIN: U65992RJ2015PTC046888 | Contact: 0141-2371137

DEMAND NOTICE UNDER SECTION 13(2) OF THE SECURITISATION ACT, 2002. As per the authorization of the company's officer, the borrower's account has been declared Non-Performing Asset (NPA). Includes details of the borrower and the secured assets.

AAVAS FINANCIERS LIMITED (CIN:L65922RJ2011PLCO34297) Regd. & Corp. Office: 201-202, 2nd Floor, South End Square, Mansarovar Industrial Area, Jaipur. 302020.

Table with 4 columns: Name of the Borrower, Date & Amount of Demand Notice, Description of Property, and Date & Type of Possession. Lists borrower KESHARI DEVI MAHARANIYA and property details.

AAVAS FINANCIERS LIMITED Demand Notice Under Section 13(2) of Securitisation Act of 2002. Includes a QR code for the demand notice.

Table with 4 columns: Name of the Borrower, Date and Amount, Description of Property, and Date of Possession. Lists borrower MR. SUKHVIR SINGH, MRS. PARAM JEET KAUR and property details.

AAVAS FINANCIERS LIMITED Demand Notice Under Section 13(2) of Securitisation Act of 2002. Includes a QR code for the demand notice.

Chola CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED Corporate office: Chola Crest, Super B, C54 & C55, 4, Thiru Vi Ka Industrial Estate, Gundry, Chennai-600 032.

RAJASTHAN RAJYA VIDYUT PRASARAN NIGAM LIMITED Notice Inviting Bid

(A) BID FOR ESTABLISHING OF CONSTRUCTION OF 2x500 MVA, 400/220 KV SUB-STATION AT AMBER (JAIPUR-NORTH) (DIST. JAIPUR) INCLUDING SUPPLY OF ALL EQUIPMENTS/MATERIALS, ERECTION (INCLUDING CIVIL WORKS), TESTING AND COMMISSIONING (ON TURKEY BASIS) AGAINST SPECIFICATION NO. RVPN/EHV/BN-9018002510/UBN: VFN2526WLB0629. (B) BID FOR Construction of various transmission elements.

FORM A PUBLIC ANNOUNCEMENT [Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016] FOR THE ATTENTION OF THE CREDITORS OF BHOOMIKA MEDIA INITIATIVE PRIVATE LIMITED. Includes relevant particulars and contact information for Aparna Bhardwaj.

SML ISUZU LIMITED Regd. Office : Village Aeron, Distt. Shahid Bhagat Singh Nagar (Nawanshahr) - 144 533, Punjab. CIN : L50101PB1983PLC005516. Website: www.smlisuzu.com. EXTRACT OF AUDITED FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED 31 MARCH 2025.

PROCLAMATION REQUIRING THE APPEARANCE OF ACCUSED PERSON See Section 82 Cr.P.C. Whereas complaint has been made before me that accused Lyakat, S/o Fajar, R/o Village Bhoi, Tehsil Pahari, Distt Bharatpur (Rajasthan) has committed (or is suspected to have committed) the offence in case FIR No. 026119/22, dated 11.09.2022, U/s 379/411 IPC, P.S. Kalindi Kunj, New Delhi and it has been returned to a warrant of arrest thereupon issued that the said Lyakat cannot be found and whereas it has been shown to my satisfaction that the said Lyakat has absconded (or is concealing himself to avoid the service of the said warrant).

Bandhan Bank Regional Office: Netaji Marg, Nr. Mithakhali Six Roads, Ellisbridge, Ahmedabad-6. Phone: +91-79-26421671-75.

Table with 5 columns: Name of borrower(s), Date of Demand Notice, O/S Amount as on Date of Demand Notice, Date of Pasting of Notice, and Loan Account No. Lists borrower Mr. Grewa Ram Mali and property details.

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF RAMAPATI INFRA PRIVATE LIMITED.

Table with 5 columns: Name of corporate debtor, Date of incorporation of corporate debtor, Authority under which corporate debtor is incorporated / registered, Corporate Identification No./ Limited Liability Identification No. of corporate debtor, Address of the registered office and principal office (if any) of corporate debtor, Insolvency commencement date in respect of Corporate Debtor, Estimated date of closure of insolvency resolution process, Name and registration number of the insolvency professional acting as interim resolution professional, Address and e-mail of the interim resolution professional, as registered with the Board, Address and e-mail to be used for correspondence with the interim resolution professional, Last date for submission of claims, Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional, Names of insolvency professionals identified to act as Authorized Representative of creditors in a class (Three names for each class), (a) Relevant forms and (b) Details of authorized representatives are available at.

AAVAS FINANCIERS LIMITED (CIN:L65922RJ2011PLCO34297) Regd. & Corp. Office: 201-202, 2nd Floor, South End Square, Mansarovar Industrial Area, Jaipur. 302020.

Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002.

Table with 6 columns: Co-Borrowers/ Guarantors/Mortgagors, Dues As on, Date & Amount of Demand Notice, Date of Possession, Description of Property, Reserve Price For Property, Earnest Money For Property, Date & Time of Auction, and Place of Tender Submission, Tender Offer & Auction at Aavas Financiers Ltd.

BEFORE THE DEBT RECOVERY TRIBUNAL-I AT BENGALURU 4th Floor, Telephone House Building Raja Bhavan Road, BANGALURU-560001 IN THE MATTER OF O.A.No.389/2024 Between: Federal Bank Limited Applicant Versus: Mr. Dileep Seervi Defendant. SUMMONS ISSUED TO DEFENDANT UNDER RULE 23 (VIII) OF THE DEBTS RECOVERY TRIBUNAL (PROCEDURE) RULES OF 1993 BY PAPER PUBLICATION.

